

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 81/MP/2013

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12, 13 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.3.2009 entered into between GMR Energy Limited and PTC Indian Limited for compensation due to force majeure events and change in law impacting revenues and costs during the operating period.
- Date of hearing : 21.10.2014
- Coram : Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : GMR-Kamlanga Energy Limited, Bangalore
- Respondents : Dakshin Haryana Bijili Vitran Nigam Limited and others
- Parties present : Shri Amit Kapoor, Advocate, GMR
Shri Vishrav Mukerjee, Advocate, GMR
Shri Rohit Venkat, Advocate, GMR
Shri Rohan Yadhav, GMR
Shri Abani P Mishra, GMR
Shri Lajiv Bhardwaj, Advocate, PTC India Limited
Shri R. Mekhala, Advocate, MPPMC Ltd.

Record of Proceedings

The Commission directed to list the matter for hearing before full Commission on 20.11.2014.

2. The staff of the Commission brought to the notice of the Commission that additional information is required from the petitioner.

3. The Commission directed the petitioner to submit the following information on affidavit, latest by 14.11.2014, with an advance copy to the respondents:

(a) Legible copies of balance sheet for the financial year 2013-14. Balance sheet duly certified with all schedules as on COD of the each unit as well as 31st March of 2011, 2012 and 2013; and

(b) Details of IDC calculation clearly indicating date of drawl, amount of drawl, amount of repayment, date of repayment and rate of interest for each loan in editable soft copies.

By order of the Commission
SD/-
(T. Rout)
Chief (Law)